

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA No.885/86

Date of decision:11.10.1993.

Shri Ram Jiwan

.... Petitioner

vs.

Union of India through  
the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi

... Respondent

CORAM:

THE HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN  
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

For the Petitioner ..Sh.B.S.Mainee, Counsel.

For the Respondent ..Sh.I.C.Sudhir, Counsel.

ORDER(ORAL)

(BY HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN)

Counsel for the respondent states that apparently this OA had been filed under apprehension that the services of the petitioner may be terminated. He states that so far no order terminating his (petitioner's) services has been passed. In these circumstances, not much is required to be done in this case. However, we make it clear that if the respondent decides to terminate the services of the petitioner, he shall do so strictly in accordance with law.

2. The OA stands disposed of as above but without any order as to costs.

*B.N.Dhundiyal*  
(B.N.DHOUNDIYAL) 11/10/93  
MEMBER(A)

*S.K.Dhaon*  
(S.K.DHAON)  
VICE-CHAIRMAN(J)

SNS